

Thursday, the 7th November, 2019
(From 11.00 A.M to 12.28 P.M.)

1. Motion under Rule 16

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried:-

"That the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned sine-die."

2. Papers to be laid on the Table

The Parliamentary Affairs Minister laid papers on the Table of the House, as mentioned at Serial No. 1 to 15 shown under item no. II in today's List of Business.

3. Official Resolution

1. Sardar Tript Rajinder Singh Bajwa, Rural Development & Panchayat Minister moved the infra resolution which was carried unanimously as amended by the House:

"That Jahar Peer, Jagat Guru Baba Nanak Ji had a vision to create a welfare state free from discrimination of caste or creed, high-low and man-woman. That is why no example of discrimination against the woman has ever been depicted anywhere in the Gurbani and Guru history. But it is very sad that the woman are not allowed to perform kirtan at the most venerated centre of Sikhism Sachkhand Sri Darbar Sahib, Amritsar. This House of the Punjab Vidhan Sabha appeals to the Jathedar of Sri Akal Takht Sahib and Shiromani Gurdwara Prabandhak Committee to put an end to this anti Bani practice by allowing sikh woman to perform kirtan in Sri Darbar Sahib, Amritsar."

While moving the Resolution, the Hon'ble Minister spoke for 02 minutes. The following Members took part in the discussion on the Resolution and spoke for the time as mentioned against their names:-

1.	Sardar Parminder Singh Dhindsa, Shiromani Akali Dal	01 minute
2.	Sardar Kultar Singh Sandhwan, Aam Aadmi Party	03 minutes
3.	Sardar Harinderpal Singh Chandumajra, Shiromani Akali Dal	01 minute
4.	Sardar Balwinder Singh Bains, Lok Insaaf Party	03 minutes
5.	Shri Kanwar Sandhu, Aam Aadmi Party	01 minute

2. Shri Brahm Mohindra, Parliamentary Affairs Minister moved the following motion in the House and was carried unanimously by the House:

"This House extends gratitude to the Hon'ble Vice-President of the country Shri M. Venkaiah Naidu Ji, Former Prime Minister of the country Dr. Manmohan Singh Ji, Governor of Punjab Sh. V.P. Singh Badnore, Governor of Haryana Shri Satya Dev Narayan Arya, Chief Minister of Haryana Shri Manohar Lal Khattar and all prominent personalities for arriving here on the request of State Government during Special Session held on 6th November, 2019 dedicated to the 550th birth anniversary of Sri Guru Nanak Dev Ji and delivering valuable views with regard to the Philosophy of Baba Nanak Ji."

Grant 24.11.19
Superintendent
Punjab Vidhan Sabha
Chandigarh

4. **Legislative Business**

1. **The Punjab Regulation of Fee of Unaided Educational Institutions (Amendment) Bill, 2019**

The Education Minister introduced The Punjab Regulation of Fee of Unaided Educational Institutions (Amendment) Bill, 2019 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1.	Sardar Kultar Singh Sandhwan, Aam Aadmi Party	04 minutes
2.	Smt. Sarvjit Kaur Manuke, Aam Aadmi Party	03 minutes
3.	Sardar Simarjeet Singh Bains, Lok Insaaf Party	03 minutes
4.	Sardar Parminder Singh Dhindsa, Shiromani Akali Dal	02 minutes
5.	Sardar Harpal Singh Cheema, Leader of Opposition	01 minute
6.	Shri Amrinder Singh Raja Warring, Advisor/Chief Minister	01 minute
7.	Sardar Kuljit Singh Nagra, Advisor/Chief Minister	01 minute

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 to 5 as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Education Minister that "The Punjab Regulation of Fee of Unaided Educational Institutions (Amendment) Bill, 2019" be passed was put to the vote of the House and carried.

Shri Vijay Inder Singla, Education Minister spoke for 04 minutes by way of reply to the discussion on the Bill.

2. **The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2019**

The Scheduled Castes and Backward Classes Welfare Minister introduced The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2019 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1.	Sardar Harpal Singh Cheema, Leader of Opposition	01 minute
2.	Sardar Kultar Singh Sandhwan, Aam Aadmi Party	02 minutes
3.	Sardar Lakhbir Singh Lodhinangal, Shiromani Akali Dal	02 minutes

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clauses 2 and 3 as there was no amendment therein, collectively, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Scheduled Castes and Backward Classes Welfare Minister that "The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2019" be passed was put to the vote of the House and carried.

Sardar Sadhu Singh Dharamsot, Scheduled Castes and Backward Classes Welfare Minister spoke for 01 minute by way of reply to the discussion on the Bill.

3. **The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2019**

The Minister for Parliamentary Affairs introduced The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2019 and also moved that the Bill be taken into consideration at once.

The motion was put to the vote of the House and carried.

The following Members took part in the discussion on the Bill and spoke for the time as mentioned against their names:

1.	Sardar Harpal Singh Cheema, Leader of Opposition	02 minutes
2.	Sardar Parminder Singh Dhindsa, Shiromani Akali Dal	03 minutes
3.	Sardar Simarjeet Singh Bains, Lok Insaaf Party	03 minutes
4.	Shri Amrinder Singh Raja Warring, Advisor/Chief Minister	09 minutes
5.	Sardar Kuljit Singh Nagra, Advisor/Chief Minister	03 minutes

During clause-wise consideration of the Bill, sub-clause (2) of clause 1, clause 2, sub-clause (1) of clause 1 and title were put to the vote of the House and carried.

The motion moved by the Parliamentary Affairs Minister that "The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2019" be passed was put to the vote of the House and carried.

5. **Walk Out**

The members of Aam Aadmi Party present in the House staged a walkout from the House raising slogans as a mark of protest for not withdrawing "The Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2019.

The House then adjourned sine-die.

**CHANDIGARH:
THE 07th NOVEMBER, 2019**

**SHASHI LAKHANPAL MISHRA
SECRETARY**

G. S. S.
Superintendent
Punjab Vidhan Sabha
Chandigarh